

**FORM A - PUBLIC ANNOUNCEMENT**  
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF "APURVA OIL AND INDUSTRIES PRIVATE LIMITED."**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Apurva Oil and Industries Private Limited
2.	Date of incorporation of corporate debtor	16/06/1980
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, Under The Companies Act, 1956.
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	CIN : U17120MH1980PTC022719
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. A-23/1, MIDC, Amaravati, 444605 Maharashtra Bharat
6.	Insolvency commencement date in respect of corporate debtor	17/06/2025
7.	Estimated date of closure of Insolvency Resolution Process	on or before 14.12.2025 (180 days from the date of commencement of the Corporate Insolvency Resolution Process ]
8.	Name and the registration number of the Insolvency Professional acting as Interim Resolution Professional.	<b>Name : Charudutt Pandhrinath Marathe</b> Registration No.: IBBI/IPA-001/IP-P00350/2017-18/10651.
9.	Address and e-Mail of the Interim Resolution Professional, as registered with the Board.	Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : CharuduttM@yahoo.co.in.
10.	Address and e-Mail to be used for correspondence with the Interim Resolution Professional.	<b>Name : Charudutt Pandhrinath Marathe</b> Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : IP.ApurvaOil@gmail.com
11.	Last date for the submission of claims	01.07.2025 (14 days from the date of appointment of Interim Resolution Professional, which is taken as 17.06.2025, as the order of Hon. NCLT, Mumbai in RCP (IB) / 1 / MB / 2025 dated 17.06.2025, was received by IRP, from Court's email, on 20.06.2025)
12.	Classes of Creditors, if any, under clause (b) of Sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional.	Name of Class(es) - Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class).	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at:	Web Link : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address : - - N.A. - -

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process against the "Apurva Oil and Industries Private Limited" on 17.06.2025. The Creditors of "Apurva Oil and Industries Private Limited" are hereby called upon to submit their claims with proof on or before 01.07.2025 to the Interim Resolution Professional at the address of communication mentioned against Entry No. 10. The financial creditors shall submit their proof of claims by the electronic means only. All other creditors, including operational creditors, workmen and employees, may submit their claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against Entry No.13 to act as authorised representative of the class, in Form CA.

The claim, with proof, is to be submitted by way of the following specified forms (available at <https://ibbi.gov.in/home/downloads>) along with a notarised affidavit given therein -

Form B - for claims by Operational Creditors

Form C - for claims by Financial Creditors

Form D - for claims by Workmen and Employees

Form E - for claims by Authorized Representative of Workmen and Employees

Form F - for claims by Creditors (other than Financial Creditors & Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date : June 21, 2025

Place : Nagpur

Charudutt Pandhrinath Marathe

**Interim Resolution Professional, for Apurva Oil and Industries Private Limited.**

*Charudutt Marathe*

श्री अजयजी मुंघडा श्री संजयराव दाणी डॉ. सल्ला मेश्राम  
अध्यक्ष सचिव कार्यकारी प्राचार्या

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Date : June 21, 2025 Charudutt Pandhri Nath Marathe  
Place : Nagpur Interim Resolution Professional,  
for Apurva Oil and Industries Private Limited.

Bengaluru interested Space at Station Co bus stand Date of Pr meeting Last date f Date for op Opening o For furthe in this r www.kppp 080-22483



RINL- Visa prospective to take up of Sinter F requested detailed www.vizag: EOI No.: V Name of Maintenanc Submission Bid Openi Interested INTEREST before 11.0 contact Sri Visakhapa +91 90004. SRM Porta the Manual

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अल असेट्स अँड वायव्यात येणाऱ्या करण्यात आलेल्या ः रकमेची परतफेड 2 मधील नियम 8 ही वर्णन केलेल्या ः नवे आणि असा मेल. सदर अनामत धरण्यात येते.

पत्रा घेतल्याचा दिनांक

20-जून-25

17-जून-25

17-जून-25

20-जून-25

20-जून-25

वृत्त अधिकारी, यनास बँक लि.

बागेवृत्ती किंवा अन्य कोणत्याही प्रकारे वर नमुद प्रतिभूत मत्त/अन्य मत्तवर्तणे इत्यादींवर करण्यस प्रविश्रंभ करण्यत येत आहे. सदर अर्धिनियमवरील किंवा त्याअंतर्गत तयार करण्यत आलेल्या नियमवरील उल्लेखीचे उल्लेखन करण्यस किंवा उल्लेखन करण्यस विचयण्यारण्य व्यक्तींवर सदर अधिनियमवरील इतरद करण्यतमाणे इत्यादींवर व/किंवा रँड होतः नव्हती.

दिनांक: 22-06-2025  
स्थान:नागपूर

च्या/- प्राधिकृत अधिकारी  
हीरो हार्जसिंग फायनान्स लिमिटेड कार्यालय

**फॉर्म ए (FORM-A) - जाहीर उद्घोषणा**  
[इंसोलवेन्सी अँड बँकऱ्पी बोर्ड ऑफ इंडिया (इंसोलवेन्सी रेसोल्युशन प्रोसेस फोर कॉर्पोरेट फर्सन्स) रेगुलेशन २०१६ च्या रेगुलेशन ६ अन्वये]  
अपूर्वा ओईल एंड इंडस्ट्रीज प्राइवेट लिमिटेडच्या धनकोचे लक्ष वेधण्यासाठी

संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	अपूर्वा ओईल एंड इंडस्ट्रीज प्राइवेट लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१६ - ०६ - १९८०
३. कॉर्पोरेट कर्जदार च्या अंतर्गत स्थापित किंवा नोंदणीकृत आहे ते प्राधिकरण	कम्पनी निबंधक मुंबई
४. कॉर्पोरेट कर्जदारांचा कॉर्पोरेट ओळख क्रमांक किंवा लिमिटेड लायबिलिटी आयडेंटिफिकेशन नंबर	यू १७१२० एम एच १९८० पी टी सी ०२२७१९
५. कॉर्पोरेट कर्जदाराचे नोंदणीकृत कार्यालय व मुख्य कार्यालय असल्यास त्याचा पत्ता	प्लॉट नम्बर A-२३/१, एमआईडीसी, अमरावती - ४४४६०५, महाराष्ट्र भारत
६. कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरु होण्याची तारीख	१७ - ०६ - २०२५
७. नादारी निर्णय प्रक्रिया समामीची अंदाजी तारीख	१४ - १२ - २०२५ ला किंवा त्याच्या पुर्वी (कोर्पोरेट नादारी निर्णय प्रक्रिया सुरु झाल्यापासुन १८० दिवस)
८. नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक, जो अंतरिम रिझोल्युशन व्यावसायिक म्हणून कार्यरत आहे	नाव : चारुदत्त पंढरीनाथ मराठे नोंदणी क्रमांक.: IBB/MPA-001/IP-P00350/2017-18/10651.
९. अंतरिम रिझोल्युशन व्यावसायिकाचा पत्ता व ई-मेल, बोर्डाकडे नोंदणी केलेला	पत्ता : गोमेद, ९१५, खरे टाऊन, धरमपेट, नागपूर - ४४० ०१०. ई-मेल : CharuduttM@yahoo.co.in.
१०. अंतरिम रिझोल्युशन व्यावसायिकाचे नाव पत्ता ई-मेल सम्पर्कासाठी	नाव : चारुदत्त पंढरीनाथ मराठे पत्ता : गोमेद, ९१५, खरे टाऊन, धरमपेट, नागपूर - ४४० ०१०. ई-मेल : IP.ApurvaOil@gmail.com
११. दावा सादर करण्याची अंतिम तारीख	०१ - ०७ - २०२५, म्हणजे अंतरिम रिझोल्युशन प्रोफेशनलच्या नियुक्ती (१७.०६.२०२५) पासुन १४ दिवसांनी, मा. NCLT मुंबई बँक यांनी १७.०६.२०२५ रोजी आर सी पी (आइ व्ही) क्र. ५ / एमबी / २०२५ अन्वये केलेल्या आदेशानुसार, जो IRP ला कोर्टाच्या ईमेल वरुन २०.०६.२०२५ ला प्राप्त झालेला आहे.
१२. धनकोचे गट, असल्यास, कलम २१(६अ)(ब) परमाणे, अंतरिम रिझोल्युशन व्यावसायिकाच्या अनुमानाने	धनकोचे गट १. नाही
१३. धनकोच्या गटाचे अधिकृत प्रतिनिधि म्हणुन कार्यरत असलेल्या नादारी व्यावसायिकाचे नाव (प्रत्येक गटा साठी (०३) तीन नावे)	नाही
१४. (अ) (फॉर्म) सम्बंधित प्रारूप (ब) अधिकृत प्रतिनिधिची माहिती	https://ibbi.gov.in/en/home/downloads धनकोचे गट नाही

याद्वारे सूचना देण्यात येते की राष्ट्रीय कंपनी विधी न्यायाधिकरणाने १७ जून २०२५ रोजी अपूर्वा ओईल एंड इंडस्ट्रीज प्राइवेट लिमिटेडची निगम आधारित निर्णय प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. अपूर्वा ओईल एंड इंडस्ट्रीज प्राइवेट लिमिटेड याद्वारे अंतरिम निर्णय व्यावसायिकाकडे बाब क्रमांक दहा (१०) समोरील पन्चावर ०१ जुलाई २०२५ किंवा तत्पुर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येत आहे. वित्तीय धनको (फिनांशल क्रेडिटर) यांनि पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातुनच सादर करावे. अन्य सर्व धनकोनि पुराव्यांसह त्यांचे दावे व्यक्तितः टपालाने किंवा इलेक्ट्रॉनिक माध्यमातुन सादर करावेत. दाव्यांचे पुरावे हे इंसोलवेन्सी अँड बँकऱ्पी बोर्ड ऑफ इंडिया (इंसोलवेन्सी रेसोल्युशन प्रोसेस फोर कॉर्पोरेट फर्सन्स) रेगुलेशन २०१६ च्याअन्वये किंवा यथा सुधारित रेगुलेशन प्रमाणे व पुढीलप्रमाणे सांगितलेल्या प्रारूपामध्ये (फॉर्म मध्ये, जे <https://ibbi.gov.in/en/home/downloads> येथे उपलब्ध आहेत) सादर करावे :

- परिचालन धनको (ऑपरेशनल क्रेडिटर) च्या दाव्या साठी फॉर्म बी (Form B),
- वित्तीय धनको (फिनांशल क्रेडिटर) च्या दाव्या साठी फॉर्म सी (Form C),
- कामगार व पगारदार यांच्या दाव्या साठी फॉर्म डी (Form D),
- कामगार व पगारदार यांच्या अधिकृत प्रतिनिधि द्वारे करावायाच्या दाव्या साठी फॉर्म ई (Form E),
- ऑपरेशनल व फिनांशल क्रेडिटर च्या व्यतिरिक्त इतर क्रेडिटर च्या दाव्या साठी फॉर्म एफ (Form F),
- दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे म्हणजे दंडाला आमंत्रण ठरेल.

दिनांक : २१ जून २०२५  
स्थळ : नागपूर

चारुदत्त पंढरीनाथ मराठे  
अंतरिम रेजल्युशन व्यावसायिक  
(IRP), अपूर्वा ओईल एंड इंडस्ट्रीज प्राइवेट लिमिटेड साठी